

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.21584-21585/2019

(Arising out of impugned final judgment and orders dated 14-05-2018 in CMRA No. 4/2018 & 22-02-2018 in SPLA No. 818/2008 passed by the High Court Of Judicature At Allahabad)

MADHURANDRA MISHRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 125984/2019 - EXEMPTION FROM FILING O.T.)

Date : 04-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. S. R. Singh, Sr. Adv.
Mr. Shailja Nanda Mishra, Adv.
Mr. D. K. Devesh, AOR
Mr. Harsh Singh Rawat, Adv.

For Respondent(s) Mr. Harish Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Let counter affidavit be filed by learned counsel for the State within four weeks. Rejoinder thereto within two weeks thereafter.

List these matters in the 3rd week of March, 2023 on a non miscellaneous day.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR